

(2)

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1327/2000

New Delhi this the 20th day of July, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

B.S. Rana  
PET, Kendriya Vidyalaya  
Keshavpuram, Delhi,  
R/o Arya Kutir Plot No. 505/3  
Sahibabad, Daulat Pur, Delhi-110042.

..Applicant

(By Advocate: Shri Anil Srivastava)

Versus

The Asstt. Commissioner Delhi Region  
Kendriya Vidyalaya Sangathan  
JNU Campus, New Mehrauli Road  
New Delhi-110067.

...Respondent

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

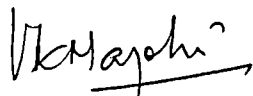
The Enquiry Officer in disciplinary proceedings conducted against the applicant has concluded as under:-

"From the record it is established that the C.O. has been submitting his leave application duly supported by medical certificates to the competent authorities. So he was not at any fault. P.O has failed to give reasons for not sanctioning the leave by the Competent Authority. It is also found that neither leave sanction order is issued by the Competent Authority nor reply has been sent to C.O. in response to his leave applications. However till the leave is sanctioned the employee is treated as unauthorisedly absent. In this case since leave has not been sanctioned the charge of unauthorised absence is held as proved".

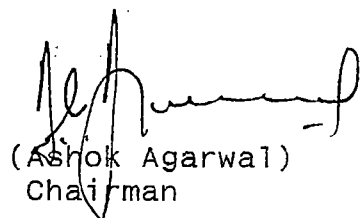
De. J.

2. Based on the aforesaid finding of the Enquiry Officer, the Disciplinary Authority has proceeded to impose a penalty of reduction of pay by three stages from Rs. 9100/- to Rs. 8500/- for a period of three years with a direction that the applicant will not earn increments of pay during the period of reduction and that on the expiry of this period, this will not have the effect of postponing his future increments of pay. Aforesaid order of the Disciplinary Authority has been carried by the applicant in appeal on 19.6.2000 and the same is pending consideration.

3. In view of the pendency of the appeal, we do not propose to interfere at this inter-lucatory stage. Present O.A, in the circumstances is disposed of with a direction that the Appellate Authority will dispose of the appeal expeditiously and in any event within a period of two months from the date of service of this order. No costs.



(V.K. Majotra)  
Member (A)



(Ashok Agarwal)  
Chairman

cc.